

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY-400614

TRANSFERRED APPLICATION NO. 459/87

Mr. Chandrakant Govind Lohokare
220 New Tirhegaon Forest
Solapur

Applicant

V/s.

1. Mr. S.N. Misra
Chairman
MSE Board
Mercantile Bank Building
Mahatma Gandhi Road
Fort, Bombay 400032

2. Mr. J S Chavan
Establishment officer(III)
M.S.E. Board,
Mercantile Bank Building
M G Road, Fort
Bombay 400032

Respondents

Coram : Hon'ble Vice Chairman B C Gadgil
Hon'ble Member(A) J G Rajadhyaksha

TRIBUNAL'S ORDER
(PER: Shri B C Gadgil, Vice Chairman)

DATED : 25.02.1988

Writ Petition No. 958/81 of the file of the High Court of Judicature at Bombay is transferred to this Tribunal for decision. The applicant (original writ petitioner) is an employee of the Maharashtra State Electricity Board. He has some grievance about his service matters. For getting relief in that respect he filed the above mentioned Writ Petition and it has been transferred to this Tribunal. We have issued notice to the applicant (original writ petitioner) mentioning therein the question as to whether this Tribunal would have jurisdiction when the applicant was an employee of the Maharashtra State Electricity Board. His advocate Mr. A.G. Pawar has sent written submissions dated 22.2.1988 stating therein that the applicant being an employee of the Maharashtra State Electricity Board, this Tribunal has no jurisdiction and that the matter may be retransferred to the High Court. We also hold that this Tribunal has no jurisdiction for the above reasons. Hence we pass the following order:

ORDER

Writ Petition No. 958/81 of the file of the High Court of Judicature at Bombay is re-transferred to the High Court, Bombay.

This original order should be retained in our office and a copy of this order should be sent along with the records to the Registrar of the High Court, Bombay.

(J G Rajadhyaksha)
Member (A)

B C Gadgil
(B C Gadgil)
Vice Chairman